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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 94 of 1996.

Between

Dated: 7.2.1996.

1. B.Venkaiah.

2. S.Narsaiah

...

Applicant

And

1. Union of India, rep. by the Secretary, Telecommunications, Sanchay Bhawan, Ashoka Road, New Delhi.
2. Chief General Manager, Telecom Circle, A.P.Hyderabad.
3. General Manager, Hyderabad, Telecom, District, Hyderabad.

...

Respondents

Counsel for the Applicants : Sri. P.Prabhakar Reddy

Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

: 3 :

Copy to:-

1. The Secretary, Telecommunications, Union of India, Sanchar Bhavan, Ashoka road, New Delhi.
2. Chief General Manager, Telecom Circle, A.P.Hyderabad.
3. General Manager, Hyderabad Telecom District, Hyderabad.
4. One copy to Sri. P.Prabhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

OA 94/96.

Dt. of Order: 7-2-96.

(Order passed by Hon'ble Shri R.Rangarajan,
Member (A)).

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There are two applicants in this O.A. and they are directly recruited Technicians against the Departmental Quota. They were selected and recruited as Technicians on 2-5-1973 and 29-11-74 respectively. This O.A. is filed for treating the training period as service for the purpose of notional increments and to extend the monetary benefits from 1-10-90, in terms of OM dt.22-10-90.

2. The Bangalore Bench of the Central Administrative Tribunal by judgement dt.26-3-93 in OA 156/92 held that the Technicians and other categories who were recruited prior to 1-1-86 and who were even undergone training prior to 1-1-86 should also be given the benefits of treating the period of training as service for fixing increments notionally and for giving monetary benefits from 1-10-90 in terms of OM dt.22-10-90 and this Judgement was followed in this Tribunal also wherein I was a party to that Judgement in OA 1423/93 delivered on 28-3-94.

3. In the result, the respondents are directed to treat the period of training as service for fixation of increments notionally and to pay the monetary benefits from 1-10-90.

4. The Original Application is ordered accordingly at the admission stage itself. No order as to costs.



(R.RANGARAJAN)
Member (A)

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Dated: 7th February, 1996. (Dictated in Open Court)



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DA-94/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Rayabotla
HON'BLE SHRI A. B. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 7/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN
C.A. NO. 94/96.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED.

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

No Spare C

